

cal remark of Pandit Jawaharlal Nehru not once but repeatedly—"fantastic nonsense". Our present Prime Minister also is saying, "As my father used to say, it is a fantastic nonsense". (Interruptions).

MR SPEAKER: This word is not to be used in Parliament.

12.27 hrs.

**PAPERS LAID ON THE TABLE  
NOTIFICATION UNDER CUSTOMS ACT,  
1962 AND CENTRAL EXCISE RULES, 1944.**

**THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE**

(SHRI K. R. GANESH): I beg to lay on the Table—

(1) A copy each of Notifications Nos. G.S.R. 355 (E) to 357 (E) (Hindi and English versions) published in Gazette of India, dated the 1st August, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum [Placed in Library. See No. LT-8132/74].

(2) A copy each of Notifications Nos. G.S.R. 346 (E) to 353 (E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1974 issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-8133/74].

**NOTIFICATIONS UNDER ALL INDIA  
SERVICES ACT, 1951**

**THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
AND IN THE DEPARTMENT OF  
PERSONNEL (SHRI RAM NIWAS  
MIRDHA):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1974, published

in Notification No. G.S.R. 777 in Gazette of India dated the 27th July, 1974.

(2) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1974, published in Notification No. G.S.R. 778 in Gazette of India dated the 27th July, 1974. [Placed in Library. See No. LT-8134/74].

**INDIAN TELEGRAM (SIXTH AMENDMENT)  
RULES, 1974**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMUNICATIONS  
(SHRI JAGANNATH PAHADIA):** I beg to lay on the Table a copy of the Indian Telegraph (Sixth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 571 in Gazette of India dated the 8th June, 1974, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-8135/74].

**ANNUAL ADMINISTRATION REPORT OF  
GUJARAT ELECTRICITY BOARD FOR  
1972-73 AND A STATEMENT**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF IRRIGATION AND  
POWER (SHRI SIDDESHWAR PRA-  
SAD):** I beg to lay on the Table—

(1) A copy of the Annual Administration Report of the Gujarat Electricity Board, under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Report. [Placed in Library. See No. LT-8136/74].